No: 137/ GEN/ DOP

Dated: 12/11/2025

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, and in compliance with the direction of Hon'ble Supreme Court of India vide its judgment dated 20th May, 2025 in I.A. No.93974 of 2019 with I.A. Nos. 72900, 73015 and 40695 of 2021 with I.A. Nos.50269 and 201893 of 2022 in Writ Petition (C) No. 1022 of 1989 in the matter of All India Judges Association and Others versus the Union of India and Others , the Governor of Sikkim in consultation with the High Court of Sikkim hereby makes the following rules further to amend the Sikkim Superior Judicial Service Rules, 1980, namely:-

Short title and 1.(1) commencement

These rules may be called the Sikkim Superior Judicial Service (Amendment) Rules, 2025.

(2)They shall come into force at once.

table in rule 7

Amendment of 2. In Sikkim Superior Judicial Service Rules, 1980, (hereinafter referred to as "said rules"), in rule 7, for the existing "TABLE", the following TABLE shall be substituted, namely:-

## "TARIF

lethod of Recruitment	Qualification or Eligibility or Age limit
1	2
<ol> <li>50% (fifty per cent) by promotion from amongst the Chief Judicial Magistrates-cum- Civil Judges on the basis of Principal of merit-cum - Seniority and passing suitability test on the basis of ACRs and interview to be conducted by the High Court. The following additional criteria shall apply:-</li> <li>(a) a suitable test shall be conducted to assess whether the candidates possess updated knowledge of law;</li> <li>(b) the quality of judgments rendered by the judicial officer shall be assessed;</li> <li>(c) the ACRs of the judicial officer of the preceding 5 (five) years shall be assessed;</li> <li>(d) the disposal rate of the judicial officer in the preceding 5 (five) years shall be assessed,</li> </ol>	1. (a)Must have been in the Cadre of Chief Judicial-cum-Civil Judges. (b) the candidate shall possess adequate knowledge of computers.

- (e) the performance of the Judicial Officer in the Viva Voce or interview shall be assessed;
- (f) general perceptions, awareness, as well as communication skills shall be assessed.
- 2. 25% (twenty five per cent ) by promotion strictly on the basis of merit through limited competitive examination of Chief Judicial Magistrate-cum-Civil Judges having not less than 3 (three) years qualifying service. For assessment the following shall apply:-
- (a) filling up of vacant posts in the ratio reserved for Limited Departmental Competitive Examination (LDCE) shall be carried out from simultaneous selection process conduced out of regular promotions in the same year;
- (b) if any posts reserved for Limited Departmental Competitive Examination (LDCE) for Sikkim Superior Judicial Service remains vacant, the same shall be filled through regular promotions on the basis of 'merit-cum-seniority' in the particular year;
- (c) the vacancies for Limited
  Departmental Competitive
  Examination (LDCE) shall be
  calculated on the basis of cadre
  strength.
- 3. 25%(twenty five per cent) by direct recruitment from amongst the eligible Advocates on the basis of written and viva voce test.

- 2. (a) Must have not less than 3 (three) years' service in the cadre of Chief Judicial Magistrate- cum- Civil Judge and shall have a minimum 7 (seven) years' service including service rendered as a Civil Judge (Senior Division).
  - (b) The candidate shall possess adequate knowledge of computers.

- (a) Must hold a degree in law granted by a university established or recognized by law in India.
  - (b) Must be a citizen of India.
  - (c) Must have practiced as an Advocate in any Court in India for a period of not less than 7 (seven) years as on the last date fixed for receipt of applications.

	(d) Must have
	attained the age of
	35(thirty-five) years
	and not have attained
A	the age of 45 (forty-
	five) years as on the
	last date fixed for
	receipt of
	applications.
	(e) Must be able to
	communicate in
	Nepali or any other
	languages of the
	State.
	(f) The candidate shall
	possess adequate
	knowledge of
	computers."

## BY ORDER AND IN THE NAME OF THE GOVERNOR.

Sd/(Thinley P. Chankapa) SCS
ADDITIONAL SECRETARY TO THE GOVERNMENT
DEPARTMENT OF PERSONNEL

Dated: 12/11/2025

Memo. No. 461-463/GEN/DOP

Copy for information to:-

- 1. Legal Remembrancer-cum-Secretary, Law Department,
- 2. Registrar General, High Court of Sikkim,
  - 3. Additional Secretary, Home for publication in Gazette,
  - 4. File and
  - 5. Guard file.

UNDER SECRETARY TO THE GOVERNMENT